

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 921 of 2020

In the matter of:

**Commercial Tax Department Government of
Rajasthan**

....Appellant

Vs.

Ebix Software India Pvt. Ltd.

....Respondent

Present:

Appellant: Dr. Charu Mathur, Mr. Vishal Meghwal, Advocates.

Respondent: Mr. Gautam Swarup, Mr. Kartikeya Jaiswal, Ms. Gunjan Jindal, Advocates for SRA, Ebix Software.

ORDER

(Through Virtual Mode)

07.01.2021: Learned counsel for the Appellant submits that on account of difficulty arising out of outbreak of COVID-19 Pandemic, corrected version of the appeal paper book could not be served on learned counsel for the Respondent. He may provide the same to learned counsel for the Respondent within one week, failing which the appeal shall be dismissed. In the event of same being provided, learned counsel for the Respondent may file reply-affidavit within two weeks thereof. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

Written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

Contd/-.....

List the appeal 'for admission (after notice)' on 12th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g